

**GOVERNMENT OF INDIA  
MINISTRY OF MINORITY AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2244  
TO BE ANSWERED ON 15.03.2017**

**SCHEMES FOR WELFARE OF MINORITIES**

**2244. SHRIMATI MAUSAM NOOR:**

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether it has come to the notice of the Government that a number of States have failed to execute the welfare schemes on time including identifying beneficiaries and lapsed the funds intended for minorities;
- (b) if so, the details thereof; and
- (c) the details of measures initiated by the Government to ensure timely implementation of the welfare schemes intended for minorities along with revised grievance redressal mechanism?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINORITY AFFAIRS  
(SHRI MUKHTAR ABBAS NAQVI)**

(a) to (c): Pursuant to the submission of Sachar committee Report and under the Prime Minister's New 15 Point Programme for the Welfare of Minorities (PM's New 15-PP), with a view to enhance opportunities for education; ensure an equitable share for minorities in economic activities & employment through existing and new schemes; enhanced credit support for self-employment and recruitment to State and Central Government jobs, the Government has undertaken various schemes / initiatives for the welfare of minorities. These schemes / initiatives are being implemented by various Ministries / Departments of the Central Government, including Ministry of Minority Affairs, either exclusively or by earmarking of 15% of overall physical / financial target (under the scheme) for the welfare of six notified minority communities namely, Muslims, Christians, Sikhs, Buddhists, Jains and Parsis.

Ministry of Minority Affairs, being the nodal Ministry for implementation of the decisions taken by the Government on Sachar Committee report as well as the PM's New 15-PP, monitors and reviews these schemes / initiatives. The schemes / programmes are reviewed in the Ministry of Minority Affairs on quarterly basis with the Nodal Officers of the concerned Ministries / Departments for effective implementation of schemes. The shortfalls, if any, are pointed out and the concerned Ministries / Departments are advised to take remedial actions to ensure that the targets are achieved.

Details of the schemes / programmes / initiatives covered under Sachar Committee report and PM's New 15-PP as well as the schemes / programmes / initiatives of the Ministry of Minority Affairs, are available on the website of Ministry of Minority Affairs at, "[www.minorityaffairs.gov.in](http://www.minorityaffairs.gov.in)".

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